

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.188/94

Date of Order: 18.2.1994

BETWEEN :

P.S.Randhawa

.. Applicant.

A N D

1. The Union of India, rep. by its Secretary, Defence Ministry South Block, New Delhi.
2. The Scientific Advisor, Ministry of Defence and Director General of Research and Development, South Block, New Delhi.
3. The Director, Defence Electronic Research Laboratories, Chandrayana-gutta, Hyderabad. .. Respondents.

Counsel for the Applicant

.. Mr. K. Anantha Rao

Counsel for the Respondents

.. Mr. N. V. Dumane Add Guse

CORAM:

HON'BLE MR. V. NEELADRI RAO : VICE-CHAIRMAN

HON'BLE MR. A. B. GORTHI : MEMBER (ADMN.)

To

1. The Secretary, Defence Ministry,
Union of India, South Block, New Delhi.
2. The Scientific Advisor, Ministry of Defence
and Director General of Research and Development,
South Block, New Delhi.
3. The Director, Defence Electronic Research Laboratories,
Changrayanagutta, Hyderabad.
4. One copy to Mr. K. Anantha Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N. V. ~~Naik~~ CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

Apvm

mgd
J. S. Silver

JUDGMENT

I as per Hon'ble Mr. Justice V.Neeladri Rao, Vice-Chairman

The applicant is working as Senior Administrative Officer Grade-II in D.L.R.L., Hyderabad. By order dated 27.1.1994, the applicant was transferred to Pune. He made a representation dt. 7.2.1994 to R-2 requesting him for retention on the ground that his wife is working as Teacher at Hyderabad in the State Government School, ^{and} he is having two daughters and ^{he} has no sons and hence his presence is required in Hyderabad. He further stated in the said representation that in case the transfer is inevitable he may be transferred to Delhi where his parents are living. It is stated that the said representation is not yet disposed of. It is also stated that no one is posted in the place of the applicant in D.L.R.L., Hyderabad.

2. In the circumstances, it is just and proper to pass the following order:-

The applicant should be allowed to continue in Hyderabad till his representation dt. 7.2.1994 is disposed of. Of-course, he will continue to work in Hyderabad if R-2 is going to cancel the order dt. 27.1.1994.

3. The O.A. is ordered accordingly at the admission stage. No costs.

Signature
(A.B. Gorathi)
Member (Adm.)

Signature
(V.Neeladri Rao)
Vice-Chairman

Dated 18th Feb., 1994.
Dictated in the open court.

Grh.

Signature
Deputy Registrar (J)

2/81
C.C. /
T.O.C
TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated: 18/2/1994.

~~ORDER/JUDGMENT:~~ C.C. /

M.A./R.A/C.A. No.

in

O.A. No.

T.A. No.

(W.P. No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

